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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 29.08.2025

+ <u>CRL.M.C. 6056/2025</u>

SH SHAHBAJ AHMAD & ORS.

....Petitioners

Through: Mr. Abhik Kumar and Ms. Nehal

Kashyap, Advocates with petitioners.

versus

GOVT OF NCT OF DELHI & ANR.Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with ASI Brijender Singh, PS Sangam

Vihar

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 704/2016 of PS Sangam Vihar for offence under Section 498A/406/506/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.
- 2. Respondent no. 2 appearing with her counsel and identified by IO/ASI Brijender Singh accepts notice. Learned APP accepts notice and submits that State has no serious objection to this petition.
- 3. I have spoken with parties in Hindi and it is stated by them that





petitioner no. 1 and respondent no.2 have compromised all their matrimonial disputes. It is stated by respondent no.2 that towards full and final settlement of all her claims pertaining to her *stridhan* and alimony etc., she has received complete amount of Rs.6,00,000/- from petitioner no. 1; that marriage between her and petitioner no. 1 stands dissolved by way of decree of divorce and they have no issue born out of the wedlock. Respondent no. 2 submits that she does not wish to pursue prosecution of the petitioners.

- 4. Considering the above circumstances and having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and the FIR No. 704/2016 of PS Sangam Vihar for offence under Section 498A/406/506/34 IPC as well as proceedings arising out of the same are quashed.

GIRISH KATHPALIA (JUDGE)

AUGUST 29, 2025/ry